

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 109/TT/2015

- Subject : Determination of transmission tariff for 2014-19 tariff block for Asset 1:400/220 kV 1X500 MVA Transformer at Navsari Sub-station, Asset 2:2 nos. 400 kV line bays at 765/400 kV Indore Sub-station , Asset 3: 2 nos. 220 kV line bays at 400/220 kV Pirana Sub-station under "Augmentation of Transformer and Bays in Western Region".
- Date of Hearing : 6.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Limited and others
- Parties present : Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Subhash C Taneja, PGCIL
Shri S. K. Venkatasan, PGCIL
Shri Pankaj Sharma, PGCIL
Shri A. M. Pavgi, PGCIL
Shri Mohd. Mohsin, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 2014-19 tariff block for Asset 1:400/220 kV 1X500 MVA Transformer at Navsari Sub-station, Asset 2:2 nos. 400 kV line bays at 765/400 kV Indore Sub-station, Asset 3: 2 nos. 220 kV line bays at 400/220 kV Pirana Sub-station under "Augmentation of Transformer and Bays in Western Region".
- b) As per the investment approval dated 4.6.2012, the instant assets were scheduled to be commissioned on 3.6.2014. However, Asset 1 and Asset 3 were commissioned on 10.7.2014 and 21.3.2015 respectively. Asset 2 was split into two parts and commissioned on 9.8.2014 and 6.9.2014. There is a time over-run of one, nine, two and three months and few days in case of Assets 1, 3, 2a and 2b.



2. The Commission asked the petitioner to submit the technical reasons for splitting Asset 2 into two parts and whether it was envisaged in the Investment Approval of the instant project, whether it was discussed in any of the RPC meetings and whether the beneficiaries have been taken into confidence regarding the splitting of assets, alongwith documentary proof. The representative of the petitioner submitted the details would be submitted.

3. The Commission further directed the petitioner to submit all the information sought vide letter dated 25.5.2015 and the following information on affidavit with an advance copy to the beneficiaries by 14.4.2016.

- i. Single Line Diagram and RLDC trial run certificate for all the assets.
- ii. Detailed reasons for time over-run in the commissioning of the assets alongwith documentary proof.

4. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

